(b) if so, what steps are being taken to check such a trend?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI D. SANJI-UMTYA): (a) The number of educated job seekers (matriculates and above) on the live register of the Employment Exchanges in Delhi increased from 33,050 as at the end of year V961 to 65,441 as at the end of year 1964.

(b) The various development schemes in operation in Delhi under the five year plans are expected to absorb an increasing number of employment seekers (including educated persons).

### COMPENSATION TO DEPENDENTS OF MSSONNEL KILLED DURING CHINESE AGGRESSION

276. SHRI D. B. DESAI: Will the Minister of Defence be pleased to state:

- (a) the number of cases in which the final payment of family pension lias not been made so far to the next-of-kin of those who were killed in NJE.F.A. and Ladakh as a result of the Chinese aggression in 1962;
- ■1 tb) what are the reasons for the delay in payment;
- (c) the rates, rank-wise, of special family pension and children allowance given to the next-of-kin of those who are killed in action; and
- (d) the number of representations received against the delay in pay ment and the action taken on these representations?

THE MINISTER OF DEFENCE (SHRI TT. B. CHAVAN): (a) to (d) A state-jtnent is attached. 521 RS—3.

### STATEMENT

Final payment of family pension has not yet been made to the eligible next-of-kin in 122 cases only, out of a total number of over 3,000 cases of military officers and personnel who were killed or presumed killed in NEFA and Ladakh as a result of the Chinese Aggression in 1962. Even in these 122 cases, pending enquiry awards (equal to the family pension plus children's allowance normally admissible) have been sanctioned, in all except 5 cases in which payment could not be made because the heirs nominated for family pensions have migrated to Pakistan, the whereabouts of the nominated heirs are not known, etc.

- 2. In a large number of cases, the officers and personnel were originally declared to be missing and their death was presumed at various later dates after necessary investigation; and the question o'f grant of family pension in such cases, therefore, arose only subsequently. Apart from this the delay in final payment of family pension is mostly due to want of reports from civil authorities after necessary vestigations as to whether the clam-ants satisfy the conditions prescribed for the grant of family pension. Such investigation was necessary under the rules; but as this led to delays in finalising pension cases, Government have modified the procedure in this regard in February, 1965. Under the modified procedure, no civil investigation is necessary and family pension will be sanctioned on the basis of claim forms completed by the eligible heirs and attested by certain local authorities. This modified procedure will also apply to cases where claims have already to civil authorities for been referred investigation but the reports have not been received. Consequently the cases which are pending on account of the civil investigation reports, are expected to be finalised at an early date.
  - 3. The rates of special family pension (and gratuity, which is also payable in killed-in-action.cases) and of

to Questions

# OFFICERS (ICOs)

Rank	Special Family Pen- sion to the Widow (inclusive of ad-hoc Increase in Pension where Admissible)	the	Children's Allowance	
	Rs. p.m.	Rs.		
2/Lieut.	160	1335	In all cases Rs. 600 per	
Lieut.	160	2000	annum per child, if motherless; and	
Capt.	170	2670	Rs. 360 per annum per child if other-	
Major	. ' 190	4000	wise.	
Lt. Col	210	6000		
Colonel.	240	8000		
Brigadier	260	10670		
Maj. General	300	13000		
Lieut General	350	14500	•	
General.	400	16000	5. 2 4.	

### JCOs. AND OTHER RANKS

	Rank						Special Family Pension (Depending on Pay Group and Inclusive of ad-hoc Increase in Pension where Admissible)		Gratuity to the Heir	Children's Allowance per month per child
-	•	. ···	e <sup>rs</sup> ±				Minimum	Maximum	-	
							Rs. p.m.	Rs. p.m.		Rs. p.m.
Sepoy .				. •	•		27.50	41.50	250	5
Naik .	,		•				31.50	45	300	5
Havildar			•	_ ,	•		35'	50	400	<b>Š</b> :
Jemadar		٠	, •	•	•	-	50.50	60-50	600	7
Subedar	•	. •	•	• -	-,•	÷.	65.50	75150	1200	7
Sub-Major			•	•	•		81	88.50	1200	7

3. No separate statistics have been kept in regard to the number of representations against the delay in payment, received from the next-of-kin of military personnel who were killed or presumed killed. As and when such representations were received, action was taken on an urgent basis; and the position, as already stated, is that family pensionary awards have been paid either finally or provisionally in almost all the cases.

## RECOGNITION OF TRADE UNIONS nr DEFENCE ESTABLISHMENTS

277. SHRI ABID ALI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a circular has been issued by the Ministry of Defence to the Registrars of Trade Unions to the effect that n© Unions of workers in Defence esiab-